

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.060/01265/2019
Chandigarh, this the 9th day of December, 2019**

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

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M.L. Bansal son of Shri Madan Lal, aged 71 years, Inspector of Income Tax, Group 'C' (Retired), resident of # 256, Chhoti Baradari, Phase-I, Jalandhar – 144022 (Punjab)

....**Applicant**

(Present: Mr. Manohar Lal, Advocate)

Versus

1. Union of India, Ministry of Finance through Chairman, Central Board of Direct Taxes, North Block, Central Secretariat, New Delhi – 110001.
2. Principal Commissioner of Income Tax (Central) SCO No. 1 to 6 (2nd floor), Kitchlu Nagar, Near Bhartiya Vidya Mandir School, Ludhiana – 141001.
4. Additional Commissioner of Income Tax, Central Circle, Opposite Friends Cinema, Jalandhar – 144001.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. After arguing for some time and on realizing that the applicant should have approached the respondents, at the first instance, to avail the statutory remedy for redressal of his grievance, learned counsel prays that he may be permitted to withdraw the O.A., to enable the applicant to pursue the matter with the respondents and with the liberty to the applicant to file a fresh one on the same cause of action, if need so arises.
2. The O.A. is dismissed as withdrawn, with the aforesaid liberty.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 09.12.2019**

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